

home state may be allowed on promotion priority for their home state subject to availability of vacancy.

12. No transfer TA will be paid for request transfer on whatever grounds unless the teacher has completed five years in his existing place of posting (read 5 years for request transfers and 3 years for North-Eastern Region and hard stations).
13. Asstt. Commissioner will be competent to change the headquarter of a teacher on administrative grounds to any place within the region as deemed fit and direct him to discharge his duties there. The Asstt. Commissioners shall report forthwith the case with full facts to the Commissioner for confirmation or directions as may be considered necessary by the Commissioner.
14. Not-with-standing any provision in the above guidelines, the Commissioner will be competent to make such departure from the guidelines as he may consider necessary in the interest of the Sangathan.

Sd/-

(V.K. Jain)

Assistant Commissioner (HQ)

Copy to :-

All Asstt. Commissioner, Regional Offices, Kendriya Vidyalaya Sangathan, for information and guidance.

Sd/-

(V.K. Jain)

[Translation]

Central Bed Bureau in Big Cities

2302. SHRI JAI PRAKASH (Hardoi) : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have studied the new interpretation of Section 21 of the Constitution, given by the Supreme Court recently, regarding giving compulsory treatment to a patient in the primary health centres as well as in the big hospitals;

(b) if so, the steps taken by the Government in this regard;

(c) whether the Government propose to set up Central Bed Bureau in the big cities; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) to (d). In the light of the judgement in the case of Writ Petition (Civil) No. 796 of 1992 Paschim Banga Khet Mazdoor Samity and others versus State of West Bengal and others, the matter is being taken up with the State/UT Governments to take suitable steps for implementing the judgement.

[English]

Under Ground Water in Delhi

2303. SHRI B.L. SHARMA PREM : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government aware that a large requirement of water for the people of Delhi is met from the underground water resources;

(b) whether the Government are also aware of the fact that the level of underground water in Delhi is going down very rapidly since last 15-20 years;

(c) whether any steps have been taken or are proposed to be taken for Ground Water Development in Delhi, in consultation with WAPCO or other agencies; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Some portion of the requirement of water of Delhi is met from the underground water resources.

(b) A decline of 4 to 8 meters in the level of ground water has been observed in certain pockets of Delhi during the last 15-20 years.

(c) and (d). No step has been taken or is proposed to be taken in consultation with Water and Power Consultancy Services (India) Limited for development of ground water in Delhi. However, Central Ground Water Board has prepared a report titled "Development and Augmentation of Ground Water Resources in NCT of Delhi". A copy of this report has been made available to the Government of NCT of Delhi for taking follow up action.

Bridge over Ganga near Calcutta

2304. SHRI AJOY MUKHOPADHYAY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that a decision was taken to construct third bridge over Ganga near Calcutta;

(b) whether it is also a fact that announcement was made by the former Prime Minister during inauguration of Second Hooghly Bridge in Calcutta;

(c) whether any further steps have been taken in this direction;

(d) if not, the reasons therefor; and